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PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 15th October, 2019.

No.LL(B).54/2017/Pt/4. – The Meghalaya Regulation of the Game of Arrow Shooting and the Sale of Teer Tickets (Amendment) Act, 2019 (Act No. 9 of 2019) is hereby published for general information.

MEGHALAYA ACT NO. 9 OF 2019.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 9th October, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 15th October, 2019.

**THE MEGHALAYA REGULATION OF THE GAME OF ARROW SHOOTING AND THE SALE
OF TEER TICKETS (AMENDMENT) ACT, 2019**

An

Act

*further to amend the Meghalaya Regulation of the Game of Arrow Shooting and the Sale of Teer Tickets
Act, 2018 (Act No. 12 of 2018)*

Be it enacted by the Legislature of the State of Meghalaya on the Seventieth year of the Republic of India as follows:-

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| Short title and commencement | 1. (1) This Act may be called the Meghalaya Regulation of the Game of Arrow Shooting and the Sale of Teer Tickets (Amendment) Act, 2019.
(2) It shall come into force with immediate effect. |
| Amendment of Section 6 | 2. In sub-section (1) of Section 6 of the Meghalaya Regulation of the Game of Arrow Shooting and the Sale of Teer Tickets Act, 2018, for the words and figures "1000 feet or 300 meters", the words and figures "100 meters" shall be substituted. |
| Repeal and Saving | 3. (1) The Meghalaya Regulation of the Game of Arrow Shooting and the Sale of Teer Tickets (Amendment) Ordinance, 2019 is hereby repealed.
(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the provisions of this Act. |

S. K. SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law Department.